BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 40 of 2018 In C.P. (I.B) No. 40/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>02.02.2018</u>

Name of the Company:

Hamon Research Contrell India Pvt Ltd.

V/s.

Satish Kumar Gupta, RP.

Section of the Companies Act:

Section 60 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. PAVAN S. GODIANAU ADVOCATE APPLICANT

2. Mr. Aspi Kapadia, A Mactie
with Mr. Abhishex Mukhey'u,

Adv. and Mr. Parth that,

Adv., Mr. Skhil Dlah, Adv

RESPONDENT

<u>ORDER</u>

Learned Advocate Mr. Pavan Godiawala present for Applicant. Learned Advocate Mr. Aspi Kapadia with Learned Advocate Mr. Abhishek Mukherjee with Learned Advocate Mr. Parth Shah with Learned Advocate Mr. Sahil Shah present for Respondent in IA 40/2018.

Both sides counsel represented that they will sit together and try to settle the matter after verifying the bills.

At request of both sides.

List the matter on 13.02.2018

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 2nd day of February, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL